

High Court of Jammu and Kashmir

(Office of the Registrar General at Jammu)

Subject:- Switching over to Central Acts from the State Acts in view of the Jammu and Kashmir Reorganization Act, 2019.

ORDER

No:- 1399

Dated:- 12/2/2020

Consequent upon the issuance of Constitution (Application to J&K) Order 2019, C.O. 271 notified vide Notification dated 05.08.2019 read with Declaration under Article 370(3) of the Constitution, C.O 273 notified vide Notification dated 06.08.2019, and in view of the concurrence accorded in this regard, by the Competent Authority, the following rules issued by the High Court of Jammu and Kashmir shall be deemed to have been issued under the corresponding provisions of the Constitution of India:-

- i. The Jammu and Kashmir Functions and powers of Vigilance Commissioner (Judicial) and his Investigating Staff Rules, 1970;
- ii. Trial Courts and First Appellate Subordinate Courts Rules, 2010; and
- iii. The Jammu and Kashmir High Court Staff (Revised Pay) Rules, 2018 regulating the Pay of the category of Staff (Chauffeurs, Driver-1 and Driver-II).

By Order.

(Sanjay Dhar)
Registrar General

No:- 35700-15/95

Dated:- 12/2/2020

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice.
2. Secretary to Hon'ble Mr/Mrs _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Judicial, High Court of J&K, Jammu.
6. Registrar Computers, High Court of J&K for getting the same uploaded on the High Court website for information of all concerned.
7. Manager Ranbir Government Press, Jammu for publication in the next issue of the Government Gazette.

(Permod Kumar)

Deputy Registrar(G.S)